

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 6/99 (OA 586/95)

DATE OF ORDER : 3.12.2002

Mohd. Masoom son of Shri Abdul Subhan, aged about 24 years, resident of H-4008, Azad Marg, C-Scheme, Jaipur. Presently working as Casual Worker, Passport Office, Jaipur.

....Applicant.

VERSUS

1. Shri K. Raghunath, Secretary, Ministry of External Affairs, Government of India, New Delhi.
2. Shri B.M. Das, Passport Officer, Lalkothi, University Marg, Tonk Road, Jaipur.
3. Shri Birdhi Chand, Superintendent, Passport Office, Lal Kothi, University Marg, Tonk Road, Jaipur.

....Respondents.

Mr. R.D. Tripathi, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged disobedience of the order of the Tribunal dated 18.5.1998.

2. The learned counsel for the applicant submits that he wants to withdraw this CP and wants to file an MA for proper

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execution of the order. Prayer granted subject to limitation. However, time spent in pursuing the Contempt Petition may be a good reason for condoning the delay for the said period in the MA, if filed. Accordingly, this Contempt Petition is dismissed as withdrawn. Noticees are discharged.



(M.L. CHAUHAN)

MEMBER (J)



(H.O. GUPTA)

MEMBER (A)